

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No.10699 of 2018

(OIO-SUR-EXCUS-000-COM-022-17-18 Passed Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Radha Rani Processors Pvt Ltd

Plot No. 264 To 266, Road No. 6-c, B-industrial Estate,
Nr. Dindoli Bridge, Udhna,
SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat
395001

.....Respondent

APPEARANCE:

Shri Mukund Chauhan, Advocate for the Appellant
Shri G Jha, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10846 /2020

DATE OF HEARING: 13.03.2020
DATE OF DECISION: 13.03.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they opted to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**